

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-THIRD REPORT

SHRI G. LAKSHMANAN (Madras North) : I beg to present the Twenty-third Report of the Committee on Private Members' Bills and Resolutions.

PUBLIC ACCOUNTS COMMITTEE

THIRTY-SEVENTH, FORTY-SECOND AND FORTY-FOURTH REPORTS

SHRI K. P. SINGH DEO (Dhenkanal) : I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee :—

(1) (i) Thirty-seventh Report on Wasteful Expenditure on procurement of imported Aircraft spares and infructuous expenditure on procurement of defective ammunition (Ministry of Defence).

(ii) Forty-second Report on Unauthorised occupation of salt land—Bharpur Salt Works and Dry Hydrated lime and clay pozzolana plants (Ministry of Industry and Ministry of Works and Housing).

(iii) Forty-fourth Report; on Customs Receipts—Ministry of Finance (Department of Revenue).

ESTIMATES COMMITTEE

SIXTEENTH REPORT

SHRI S. B. P. PATTABHI RAMA RAO (Rajahmundry) : I beg to present the Sixteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of External Affairs—Overseas Indians in West Asia, Sri Lanka, Malaysia, Burma, Indonesia and Singapore—Part I—West Asia.

COMMITTEE ON PUBLIC UNDERTAKINGS

TWENTY-FIRST REPORT AND MINUTES

SHRI BANSI LAL (Bhiwani) : I beg to present the Twenty-first Report (Hindi and English versions) of the Committee on Public Undertakings on Rashtriya Chemicals and Fertilizers Ltd. and Minutes of the sittings of the Committee relating thereto.

COMMITTEE ON GOVERNMENT ASSURANCES

FIRST REPORT

SHRI JAGANNATH RAO (Berrampur) : I beg to present the First Report (Hindi and English versions) of the Committee on Government Assurances.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

FOURTEENTH AND FIFTEENTH REPORTS

SHRI R. R. BHOLE (Bombay South Central) : I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

(i) Fourteenth Report on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Credit Facilities for Scheduled Castes and Scheduled Tribes.

(ii) Fifteenth Report on the Ministry of Home Affairs—Working of Integrated Tribal Development Projects in Orissa.

MR. SPEAKER: What do you want to say, Sir Under what section?

SHRI JYOTIRMOY BOSU: Sir, I would like to draw your kind attention to Article 124.

MR. SPEAKER: We can discuss it. You come to me.

SHRI JYOTIRMOY BOSU: Sir, this is a matter of the House to consider because we are suffering from a serious disability. I want to make a submission, Sir.

MR. SPEAKER: Well, first come to me. I will see if I need any guidance, I will also have it before it is raised in the House.

SHRI JYOTIRMOY BOSU: Let me make a point, Sir, a judge of the Supreme Court shall not be removed from his office, except by an order of the President, passed after an address by each House of Parliament supported by a majority of the total membership of that House. . .

MR. SPEAKER: Mr. Bosu, you come to me first.

SHRI JYOTIRMOY BOSU: Let me finish my submission, Sir. I am not damaging anybody. I assure you.

MR. SPEAKER: Let me discuss with you.

SHRI JYOTIRMOY BOSU: But, Sir I am telling you the serious lacuna.

MR. SPEAKER: I want full discussion. But I want to satisfy myself before you raise it. You come to me.

SHRI JYOTIRMOY BOSU: May I assist you, Sir, I also draw your kind attention.

MR. SPEAKER: Assist me. Your assistance is welcome. You come to me.

12.19 hrs.

MATTERS UNDER RULE 377

- (i) FICTITIOUS FIRMS OPERATING IN DELHI CHEATING, PEOPLE ON THE PRETEXT OF PROVIDING EMPLOYMENT.

श्री राजेश कुमार सिंह (फिरोजाबाद): अध्यक्ष महोदय, दिल्ली स्थित कुछ जाली फर्मों ने रोजगार दिलाने के नाम पर लाखों रुपये ठग लिए हैं। दिल्ली पुलिस ने ऐसी ग्यारह जाली फर्मों का भण्डाफोड़ किया है जो मध्य प्रदेश, बिहार, पश्चिम बंगाल, केरल तथा तमिलनाडू प्रदेश के

अन्य हिस्सों से भोले-भाले ग्रामीणों को लूट रही हैं। ये फर्म स्थानीय समाचार-पत्रों में "अपना रोजगार योजना" के नाम पर विज्ञापन द्वारा अर्धशिक्षित ग्रामीणों को सँकड़ों रुपये की आमदनी का प्रलोभन देकर उसके बदले में इन ग्रामीणों से लाखों रुपयों का मनीआर्डर व अन्य तरीकों द्वारा मंगवा कर ठग रही हैं। इस समय भी इन जाली फर्मों के नाम पर सुदूरवर्ती ग्रामीण अंचलों से लाखों रुपया मनीआर्डर द्वारा डाकतार विभाग के पास आया हुआ है। अतः मेरा सरकार से अनुरोध है कि इस सन्दर्भ में डाकतार विभाग को निर्देश दिया जाये कि इन जाली फर्मों के नाम से आये हुए मनीआर्डर का भुगतान रोक दिया जाये। साथ ही सी बी आई द्वारा अविलम्ब जांच कराई जाये एवं इन जाली फर्मों के विरुद्ध कड़ी कार्यवाही करके सदन के संज्ञान में लाया जाये।

- (ii) FINANCIAL ASSISTANCE FOR THE CONSTRUCTION OF ROAD BETWEEN HALDIA AND FARAKKA IN WEST BENGAL.

PROF. SATYAGOPAL MISRA (Tamluk): Under rule 377, I wish to raise the following matter:

The construction of a 280 Km. arterial road between Haldia and Farakka in the State of West Bengal connecting N.H. 34 and N.H. 41 and crossing N.H. 2 and N.H. 6, including four bridges, is of much public, economic, industrial and commercial importance.

If the said road is constructed, the present road length between Haldia and North-Eastern States—Assam, North Bengal, North Bihar, Sikkim, Bhutan, Nepal and Arunachal Pradesh will be shortened by at least 80—100 Kms. No doubt, this would engender tremendous advantages and benefits to trade and commerce, not only for the State of West Bengal, but also for the whole of North-Eastern region of our country. In fact, the proposed road mostly follows the alignment of Gour to Puri Bad-